

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**APPEAL NO. 68 OF 2021**

M/s Sri Mahalakshmi Hatcheries,  
Rep by its Proprietor Mr. D. Sagar Reddy,  
S/o D. Venkata Ramana Reddy,  
Office at Doruvukatta Village, Kota Mandal,  
Sidavaram Post, Nellore- 524411.

.... APPELLANT

**-Vs-**

**-VS-**

The Member Secretary,  
State Level Environment Impact Assessment Authority (SEIAA)  
S.No.33-26-14D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamavari Street,  
Kasturibaipet,  
Vijayawada – 520 010. & 2 Others.

... RESPONDENTS

**FINAL REPORT FILED BY THE 2<sup>ND</sup> RESPONDENT APPCB**

**DATE-11-11-2022**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH  
A.P. POLLUTION CONTROL BOARD  
T.T.D. SUPREME COURT OF INDIA**

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.  
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**Counsel for 2<sup>ND</sup> Respondent**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE**  
**IN COMPLIANCE TO THE ORDER DATED 12.10.2022**

**Appeal No. 68 of 2021 (SZ)**

**IN THE MATTER OF:**

M/s. Sri Mahalakshmi Hatcheries,  
Representative by its Proprietor  
Mr.D. SagarReddy. & 1 Other

.... Applicant

VERSUS

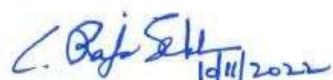
The State Environmental Impact Assessment Authority &2 others

--- Respondents

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Date: 10.11.2022

Place: Nellore

  
Andhra Pradesh Pollution Control Board,  
Regional Office, Nellore.

ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office  
NELLORE.

**Report of the APPCB in the matter of AppealNo. 68 of 2021 filed before the Hon'ble National Green Tribunal (SZ), Chennai by M/s Sri Mahalakshmi Hatcheries, Doruvukatta (V), Kota (M), SPSR Nellore District & 1 other against the establishment of M/s. Divi's Laboratories Limited, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District**

1. It is to submit that M/s. Sri Mahalakshmi Hatcheries, Doruvukatta (V), Kota (M), SPSR Nellore District & 1 other filed an AppealNo. 68 of 2021 before the Hon'ble National Green Tribunal, Chennai.
2. The Hon'ble NGT heard the case on 12.10.2022 and issued the following orders:

*"3. The objection of the appellant is that the ZLD should be possible for the 3rd respondent, for which, the learned counsel for the 3<sup>rd</sup> respondent would argue that being a pharmaceutical company, at different stages, different discharges are occurring and at each such step, there is a special system for treatment of discharge. He added saying that the discharge into the sea is only a NaCl or the saline water and the salinity level is much lower than the salinity of the sea water and whether it will have any environmental impact has to be tested.*

*4. According to the learned counsel for the 3rd respondent, the establishment of the ZLD will lead to higher carbon foot print and therefore, it is not advisable to install the ZLD system. However, the 3rd respondent failed to indicate how and to what extent carbon foot print will be increased due to ZLD system.*

*5. In this regard, further examination has to be done and the Pollution Control Board has to file a detailed report to say whether the discharges are likely to contain only NaCl or any other pollutant mixed and whether the discharge even if it contains primarily NaCl, will alter the salinity of the sea water especially at the point of discharge. This report is essential because the appellant's hatcheries are very sensitive to impurities and involves growth of very sensitive juvenile living organism. In this regard, the 3rd respondent as well as the Pollution Control Board are directed to file a detailed report covering the above aspects. If need be, the appellant can file an affidavit as well."*

A copy of the order is herewith attached as **Annexure- I.**

3. In this connection, it is submitted that M/s. Divi's Laboratories Limited proposes to establish a bulk drug industry at Kothapatnam (V), Kota(M), SPSR Nellore district. The industry proposes to discharge its treated effluent (1727 KLD) into the sea through a marine outfall at a distance of about 1.0 Km from the shore. The proposed activity comes under Synthetic organic chemicals, hence it is required to obtain prior Environmental Clearance (EC) under EIA notification, 2006 from MoEF&CC, Govt. of India; Coastal Regulation Zone (CRZ) clearance under CRZ notification, 2011 for laying of the pipeline for disposal of treated effluent into the sea. Details of the clearances/ permissions issued to the proposed project are submitted below:
- i) The A.P. Pollution Control Board issued Consent for Establishment (NOC) order dt. 28.10.2020 for laying of the pipeline for disposal of treated effluent into the sea. A copy of the NOC dt. 28.10.2020 is herewith enclosed as **Annexure-II**.
  - ii) The Andhra Pradesh Coastal Zone Management Authority (APCZMA) vide Ir. No. 233/CRZ/IND/2020 dated. 04.02.2021 communicated the No objection under the provisions of the CRZ Notification, 2011 to the SEIAA with specific conditions.
  - iii) The State Level Environment Impact Assessment Authority, Andhra Pradesh (SEIAA), AP issued Environmental Clearance (EC) and CRZ Clearance vide order dt. 28-06-2021. A copy of the EC and CRZ Clearance dt. 28.06.2021 is herewith enclosed as **Annexure-III**.
  - iv) The A.P. Pollution Control Board vide order dt. 02.12.2021 issued Consent for Establishment to M/s. Divis Laboratories Ltd., with necessary conditions. A copy of the CFE order dt. 02.12.2021 is herewith enclosed as **Annexure - IV**.
4. The Hon'ble NGT vide order dated. 12.10.2022 directed the A.P. Pollution Control Board to file a detailed report to say whether the discharges are likely to contain only NaCl or any other pollutant mixed and whether the discharge even if it contains primarily NaCl, will alter the salinity of the seawater at the point of discharge. In this regard, the following information pertaining to water consumption, wastewater generation, treatment proposed and marine discharge standards is submitted below:

- i) The industry proposes to consume 3200 KLD for its operations by drawing from the Kandaleru reservoir, groundwater by bore wells and a desalination plant. Break -up of the water consumption is given below:

S.N.	Purpose	:	Proposed Quantity
1.	Process	:	810 KLD
2.	Reactor, Floor Washings, scrubbers make up etc	:	200 KLD
3.	RO/DM Plant	:	200 KLD
4.	Boiler	:	500 KLD
5	Cooling Tower	:	700 KLD ( Fresh 200 KLD + Recycled 500 KLD)
6	Domestic	:	100 KLD
7	Hostels	:	170 KLD
8	Green Belt	:	520 KLD ( Fresh 320 KLD + Recycled 200 KLD)
	Total	:	3200 KLD

- ii) The industry proposes to generate 2470 KLD of wastewater from different activities and proposes to recycle 700 KLD and 1720 KLD will be discharged into the sea through the marine outfall. A breakup of the wastewater generation and mode of treatment proposed is given below:

S.N.	Effluent Stream	:	Quantity
1.	Process (HTDS -57.07, LTDS -500.16, High COD - 24.36, High TDS & High COD- 129.563, NaCl effluent - 100.83), AlCl <sub>3</sub> & H <sub>2</sub> SO <sub>4</sub> containing effluents -140.84 KLD, Recovery effluents- 49.14 KLD)	:	1002 KLD
2.	Reactor, Floor Washings, scrubbers etc	:	180 KLD
3	RO/DM Plant	:	200 KLD
4	Boiler	:	425 KLD
5	Cooling Tower	:	420 KLD
6	Domestic	:	90 KLD
7	Hostels	:	153 KLD
	Total	:	2470 KLD

Source of effluent	Treatment units	Mode of final disposal
HTDS - Process	MEE -13.5 KL/hr & ATFD - 3.5 KL/hr capacity	MEE condensate and ATFD condensate mixed with low TDS effluents
High COD - Process	Stripper - 15 KL/hr capacity	Stripper condensate to cement industries. Stripped off effluent to ETP.

HTDS process & HCOD	Stripper-15 KL/hr, MEE -13.5KL/hr & ATFD- 3.5 KL /hr	MEE condensate and ATFD condensate mixed with low TDS effluents for further treatment in ETP.
LTDS - Process, washings, scrubber water	ETP of 1200 KLD capacity consists of Oil & Grease traps, Equalization cum neutralization tanks, Primary settling tanks, Aeration tanks, Settling tanks, Sludge drying beds, Temporary storage tanks, Guard ponds (6nos. x 800 KL)	The treated waste water proposed to discharge into the sea through marine outfall.
LTDS (Boiler blow down, Cooling town blow down & DM plant/ Raw RO plant reject) + condensate from MEE, ATFD		
NaCl effluents stream	to Neutralize	The Neutralized NaCl effluents proposed to discharge into the sea through marine outfall.
Domestic	Two STPs of capacity 250KLD each	To utilize for green belt development after treatment in STPs

- iii) As per the above mode of treatment, organic content in the effluent will be removed in the stripper; contaminated salts will be recovered in the MEE & ATFD. Effluent such as MEE condensate, Stripped -off effluent, LTDS effluent will be treated in the ETP before discharging into sea through marine outfall. In addition, NaCl stream effluents after neutralization will be discharged in to Sea through marine outfall.
- iv) The Board stipulated condition that the proponent shall provide ETP of adequate capacity to treat the effluents, the effluent shall be treated to the marine discharge standards, as stipulated under Schedule -VI of Environment (Protection) Rules, 1986, notified by MoEF&CC, Gol vide G.S.R.No.422 (E) dated:19.05.1993 and its amendments thereof. Accordingly, the industry need to treat the effluent to meet the following standards before discharging into the sea through marine outfall.

Parameter	Standard
Suspended solids mg/l, Max.	100 mg/l
Particulate size of suspended solids	(a) Floatable solids, max. 3mm.
	(b) Settleable solids, max. 850 microns.
pH Value	5.5 to 9.0
Temperature	Shall not exceed 5°C above the receiving water temperature

Oilandgrease	20 mg/l
Total residualchlorine	1.0 mg/l
Ammonical nitrogen (asN), mg/lMax.	50 mg/l
Total Kjeldahl Nitrogen(asNH <sub>3</sub> )	100 mg/l
Freeammonia(asNH <sub>3</sub> )	5.0 mg/l
BiochemicalOxygen demand <sup>1</sup> [3days at 27°C]	100 mg/l
Chemical OxygenDemand	250 mg/l
Arsenic(asAs)	0.2 mg/l
Mercury(asHg)	0.01 mg/l
Lead(asPb)mg/l	2.0 mg/l
Cadmium (as Cd)mg/l	2.0 mg/l
HexavalentChromium(asCr+6)	1.0 mg/l
Total chromium (asCr.)	2.0 mg/l
Copper(asCu)	3.0 mg/l
Zinc (As Zn.)	15 mg/l
Selenium (as Se.)	0.05 mg/l
Nickel (as Ni)	5.0 mg/l
Cyanide(asCN)	0.2 mg/l
Fluoride (as F)	15 mg/l
Sulphide(asS)mg/l Max.	5.0 mg/l
Phenoile compounds (asC <sub>6</sub> H <sub>5</sub> OH)mg/l, Max.	5.0 mg/l
Radioactivematerials:	
(a)Alphaemittermicro curie/ml.	10 <sup>-7</sup>
(b)Betaemittermicro curie/ml.	10 <sup>-6</sup>
Bio-assaytest	90% survival of Fish after 96 hours in100% effluent
Manganese (asMn)	2mg/l
Iron(asFe)	3mg/l
Vanadium (asV)	0.2mg/l
NitrateNitrogen	20 mg/l

The above standards are maximum allowable limits and the treated effluent may not contain all above mentioned constituents. If treated effluent meets the above mentioned standards, there would not be any significant impact on the surrounding marine environment.

- v) M/s. Divi's Laboratories Limited., submitted "Marine Environmental Impact Assessment Study for the Disposal of treated effluent into the Sea" prepared by M/s. Indomer Coastal Hydraulics (P) Ltd, Chennai. In this report (as per the MIKE-21 modeling studies) it was reported that the effluent gets diluted to the order of 50 times at a distance of 250 m

from the proposed outfall during fair weather. During South-West monsoon and North- East monsoon periods due to the combined action of wind and turbulent waves, it's observed that the effluent gets diluted to the order of 50 times within a distance of 50 m from the proposed outfall.

- vi) The proponent site is located adjacent to the proposed Krishnapatnam Industrial North Node (Industrial area). The applicant's hatchery sea water intake point is at about 2.2km from the marine disposal point of the proposed industry. Distance between the proposed site of M/s. Divi's Laboratories Limited & the applicant's hatchery is about 2.0 km. Two more hatcheries also exist nearer to the applicant's hatchery which is also located at a distance of about 2.2 Km from the proposed industry site. The remaining hatcheries are located at a distance of about 10 km from the proposed site.
- vii) The industry is supposed to discharge the effluent only after meeting the standards mentioned above. Since there is sufficient distance and there is sufficient dilution, there would not be any adverse impact on the hatcheries due to the discharge of the treated effluent with due compliance to the standards mentioned above.
- viii) The marine discharge industries will be allowed to discharge their treated effluent only after meeting the discharge standards. The A.P. Pollution Control Board formulated SOPs for monitoring marine outfall systems in the State. As per the SOPs, the industry shall store the treated effluents in the guard ponds. Samples will be collected from the guard ponds by the officials of APPCB. The samples will be tested in the laboratory and if the samples are complying with the standards prescribed by the Board, the treated effluent would be allowed to discharge into the sea through marine outfall, in the presence of officials of APPCB. Double lock and key arrangement would be provided to the marine outfall valves i.e., one lock key with PCB official and another lock key with the industry. Online cameras focusing the guard ponds would be installed and connected to the APPCB server for continuous online surveillance. A Copy of the SOPs is herewith enclosed as **Annexure-V**.

Date: 10.11.2022



Andhra Pradesh Pollution Control Board,  
Regional Office, Nellore.

ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office  
NELLORE.

**Item No.5:****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Appeal No. 68 of 2021 (SZ)**

IN THE MATTER OF:

M/s. Sri Mahalakshmi Hatcheries,  
Rep. by its Proprietor  
Mr. D. Sagar Reddy,  
S/o. Venkata Ramana Reddy,  
Office at Srinivasa Satram, Kothapatnam Village,  
Kota Mandal, Sidavaram Post, Nellore and Anr.

... Appellant(s)

**Versus**

The State Environment Impact Assessment Authority (SEIAA)  
Represented by its Chairman,  
No.33-26-14 D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet,  
Vijayawada and Ors..

...Respondent(s)

**Date of hearing: 12.10.2022****CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Appellant (s):

Mr. Abdul Saleem along with  
Mr. S. Saravanan and  
Mr. K.M. Mrithunjayam.

For Respondent(s):

Mrs. Madhuri Donti Reddy for R1 & R2.  
Mr. Rahul Balaji for R3.

## ORDER

1. The challenge in this appeal is to the EC dated 28.06.2021 granted to the 3<sup>rd</sup> respondent who is the pharmaceutical company.
2. The 3<sup>rd</sup> respondent as well as the authorities are seeking time for filing a detailed report as it involves discharge of effluents into the sea.
3. The objection of the appellant is that the ZLD should be possible for the 3<sup>rd</sup> respondent, for which, the learned counsel for the 3<sup>rd</sup> respondent would argue that being a pharmaceutical company, at different stages, different discharges are occurring and at each such step, there is a special system for treatment of discharge. He added saying that the discharge into the sea is only a NaCl or the saline water and the salinity level is much lower than the salinity of the sea water and whether it will have any environmental impact has to be tested.
4. According to the learned counsel for the 3<sup>rd</sup> respondent, the establishment of the ZLD will lead to higher carbon foot print and therefore, it is not advisable to install the ZLD system. However, the 3<sup>rd</sup> respondent failed to indicate how and to what extent carbon foot print will be increased due to ZLD system.
5. In this regard, further examination has to be done and the Pollution Control Board has to file a detailed report to say whether the discharges are likely to contain only NaCl or any other pollutant mixed and whether the discharge even if it contains primarily NaCl, will alter the salinity of the sea water especially at the point of discharge. This report is essential because the appellant's hatcheries

are very sensitive to impurities and involves growth of very sensitive juvenile living organism. In this regard, the 3<sup>rd</sup> respondent as well as the Pollution Control Board are directed to file a detailed report covering the above aspects. If need be, the appellant can file an affidavit as well.

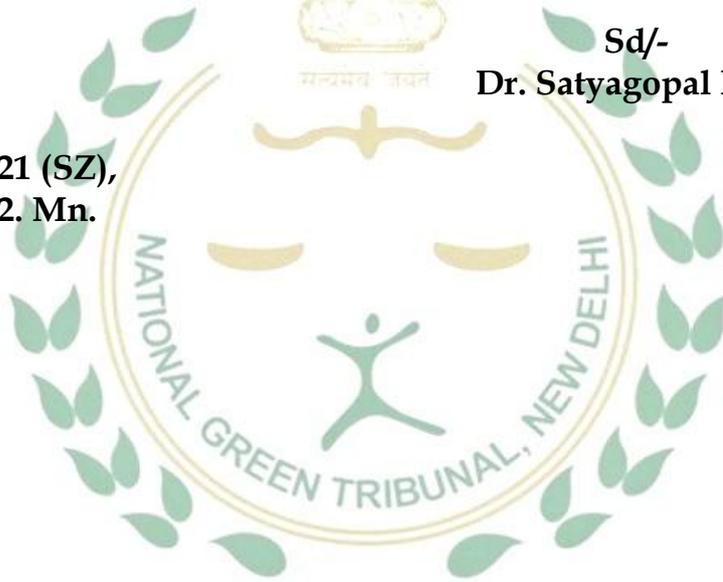
6. Post the matter on 14.11.2022 for final hearing.



Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

Appeal No.68/2021 (SZ),  
12<sup>th</sup> October, 2022. Mn.



File No.APPCB-11021/110/2020-TEC-CFE-APPCB

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Annexure-III

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010  
Website: www.pcb.ap.gov.in

**CONSENT FOR ESTABLISHMENT (NOC) ORDER****Order No.258 /APPCB/CFE/RO-NLR/HO/2020****28/10/2020**

Sub:APPCB – NOC / CFE – M/s. Divi's Laboratories Limited, Sy. No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700, 701 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District - Consent for Establishment of the Board for CFE (NOC) for marine outfall to discharge treated effluents under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

- Ref:
1. Proponent's application received through single desk portal on 26.09.2020.
  2. R.O's inspection report dt.29.09.2020.
  3. CFE Committee meeting held on 30.09.2020.
  4. Hatcheries Association Representation dt.12.10.2020
  5. CFE Committee meeting held on 22.10.2020.
  6. Industry mail dt.01.10.2020 & letters dt.22.10.2020, dt.24.10.2020.

1. In the reference 1<sup>st</sup> cited , an application was submitted to the Board seeking CFE (NOC) for marine outfall to discharge treated effluents to be generated from the proposed Active Pharmaceutical Ingredients (APIs) & Intermediate products manufacturing unit of production capacity 10,483 TPA. The project cost of marine outfall is Rs.100 lakhs. The details of the marine outfall are as following:

- Length of the pipeline : 2.3km
- Area of the corridor: (2.3km X 2 m) = 4,600Sq.m.
- HDPE pipeline with Inner dia : 240mm and Outer dia : 280mm
- No. of ports : 3 x 150mm dia
- Volume of discharge : 1727m<sup>3</sup>/day

2. As per the application, the above project is to be located in the Krishnapatnam Industrial Area (KIA), Kothapatnam Village, Kota Mandal, SPSR Nellore District.

3. The site was inspected by the Environmental Engineer, Regional office, Nellore, A.P Pollution Control Board on 26.09.2020 and observed that the site is surrounded by

- North** : Land belongs to M/s. KPCL Infra, local villagers & Reserve Forest.  
**South** : Private land & Reserve Forest land.  
**East** : Bay of Bengal  
**West** : Proposed Pharma project site of M/s. Divi's Laboratories Ltd.

File No.APPCB-11021/110/2020-TEC-CFE-APPCB

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4. The All India Shrimp Hatcheries Association had submitted a representation to the District Collector, SPSR Nellore District. Based on the representation, the District Collector had directed to conduct Joint inspection by the officials viz., Joint Director, Fisheries, Nellore; Dy. Director, District Industries Centre, Nellore; Dy. Inspector of Factories, Nellore and EE, APPCB, RO: Nellore. Accordingly, Joint Committee inspected the proposed project site of M/s. Divis Laboratories Limited on 07.03.2020 and submitted a joint inspection report to the District Collector, SPSR Nellore district. It was reported that the villagers & representatives from Hatcheries and Aqua culturists have requested not to consider this type of polluting industry.

The President, All India Shrimp Hatcheries Association, Nellore Regional Chapter, submitted a representation dt. 12.10.2020 to the Hon'ble Chief Minister and marked a copy to the Chairman, APPCB. It was requested to study the appeal and relocate the proposed unit of M/s. Divis Laboratories Limited (DLI) at Sy. Nos. 397, 404, 402, 403, 446, 676, 681, 682, 683, 700 to 709 etc. Krishnapatnam Industrial Area (KIA), Kothapatnam (V), Kota (M), SPSR Nellore District to Pharma Hub.

5. The Board, after careful scrutiny of the application, verification report of Regional Officer: Nellore and recommendation of the CFE Committee hereby issues **CONSENT FOR ESTABLISHMENT (NOC) FOR MARINE OUTFALL FACILITY** under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the activity as mentioned at para (1) only.**

6. This order is subject to the conditions mentioned in the annexure.

7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

8. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure

Siva Sankar Prasad  
Bandla

Digitaly signed by Siva Sankar Prasad Bandla  
DN: cn=Siva Sankar Prasad Bandla, o=APPCB, ou=TEC, email=Siva.Sankar.Prasad.Bandla@ap PCB.nic.in, c=IN

**BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB  
Chairman**

To  
**M/s. Divi's Laboratories Limited,  
Sy Nos. 397, 404, 402, 403, 446, 676,  
681, 682, 683, 700 to 709  
Krishnapatnam Industrial Area (KIA),  
Kothapatnam (V), Kota (M),  
SPSR Nellore District.  
siripurapu.balaji99@gmail.com**

**Copy to:** 1. The JCEE, Z.O., Vijayawada for information and necessary action.  
2. The E.E., R.O, Nellore for information and necessary action.

## File No.APPCB-11021/110/2020-TEC-CFE-APPCB

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Annexure

1. The source of water is Borewells, Kandaleru Reservoir, Krishnapatnam Port and the maximum permitted water requirement (as per Power point presentation) is as following:

S.No.	Purpose	Quantity (KLD)
1.	Process	810.0
2.	Reactors, Floor washings etc.	200.0
3.	RO/ DM Plant	200.0
4.	Boiler	500.0
5.	Cooling Tower	743.0
6.	Domestic & Hostels	270.0
7.	Green Belt	520.00
	<b>Total</b>	<b>3243.00 KLD</b>

Fresh water requirement = 2500 KLD and Treated water recycled = 743 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

2. The maximum waste water generation (as per Power point presentation) shall not exceed the following:

S.No.	Purpose	Quantity (KLD)
1.	Process	1002.0
2.	Reactors, Floor washings etc.	180.0
3.	RO/ DM Plant	200.0
4.	Boiler	425.0
5.	Cooling Tower	420.0
6.	Domestic & Hostels	243.0
	<b>Total</b>	<b>2470.00 KLD</b>

**Out of that 743 KLD of treated wastewater is recycled and remaining 1727 KLD after treatment shall be discharged through marine outfall.**

3. The proponent shall provide ETP of adequate capacity to treat the effluents. The effluents shall be treated to the marine discharge standards, as stipulated under Schedule VI of Environment (Protection) Rules, 1986, notified by Ministry of Environment and Forests, Government of India vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof.
4. The proponent shall construct guard ponds to store the treated effluent generated with lock and key arrangement to the outlet. The treated effluent from the guard pond shall be discharged into the sea under the supervision of APPCB officials.
5. Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.

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6. The proponent shall regularly monitor the flora and fauna of the marine aquatic life. The trend analysis of the monitoring reports shall be compared with the base line data. If it is found any negative impacts, immediate restorative measures shall be implemented duly submitting a report to Board.
7. The proponent shall provide continuous online effluent monitoring system for regular monitoring of prescribed parameters at the outlet of the industry. It shall be connected to the website of CPCB and APPCB.
8. **The industry shall apply for CFE for project along with copies of CRZ clearance and EC order.**
9. The proponent shall provide magnetic flow meter with the digital totalizer with recording facility for the purpose of quantification of treated effluent discharged through marine outfall
10. The proponent shall comply with all the directions issued by the Board from time to time.
11. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order and attract action under the provisions of relevant pollution control Acts.
12. Notwithstanding anything contained in this conditional consent, the Board hereby reserves its right and power under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke in the order, review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions or revoke the order in the interest of environment protection.
13. Any person aggrieved with this order may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to the Appellate Authority constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Siva Sankar  
Prasad Bandla

Digitally signed by Siva Sankar Prasad Bandla  
DN: cn=Siva Sankar Prasad Bandla, ou=APPCB, o=APPCB, email=Siva.Sankar.Prasad.Bandla@appcb.org, postalCode=520010, st=Andhra Pradesh, serialNumber=01823dca185ca4e9591679e8ac983d3d443  
Reason: I am a Signer  
Date: 2020.10.28 18:57:02 +0530'

**BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB**  
Chairman

To  
M/s. Divi's Laboratories Limited,  
Sy Nos.397, 404, 402,403,446,676,  
681, 682, 683, 700 to 709  
Krishnapatnam Industrial Area (KIA),  
Kothapatnam (V), Kota (M),  
SPSR Nellore District  
siripurapu.balaji99@gmail.com

 सत्यमेव जयते	<b>State Level Environment Impact Assessment Authority (SEIAA)</b> <b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b> D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawad-520010
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP /VSP/IND/07/2020/1971/157.09/153.11-318 . Dt:28.06.2021**

13.09.2021  
DESPATCH  
V M

**Sub: SEIAA, A.P. – M/s. Divi's Laboratories Limited at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District, Andhra Pradesh - Environmental Clearance - Issued - Reg.**

- I. This has reference to your EC application submitted through online on 01.07.2020 (SIA/AP/IND2/153518/2020), seeking Environmental Clearance for manufacturing of **Bulk Drugs Manufacturing Unit at Sy.Nos. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam (V), Kota (M), SPSR Nellore District** in favour of **M/s. Divi's Laboratories Limited**. The nearest human habitation viz., Yamadhinnepalem (V) exists adjacent to project site from the premises. The total area of the site is 81.74 Ha (202.0 Acres). The total cost of the project is Rs.150 Crores. The details of the production capacities of the project is as follows:

**List of products and Quantities:**

S. No.	Product Chemical name	Production Capacity (MTPA)
1.	1-(6-methoxy-2-naphthyl)ethanone	5000
2.	2-(S) - Acetoxy propionylchloride	72
3.	ATIPA DICHLORIDE	300
4.	3- Hydroxy acetophenone	320
5.	p-methoxy phenyl acetic acid	780
6.	2-(1-cyclohexenyl)ethylamine	540
7.	Octamandalate	780
8.	Dextromethorphan HBr	420
9.	4-(4-chlorophenyl) cyclohexanecarboxylic acid	50
10.	Benzyladrinone HCl	500
11.	2(n-butyl)-4-chloro-5-formyl imidazole	300
12.	Z-L Valine	180
13.	C10-Dialdehyde	150
14.	1,2,3-Tri-O-Acetyl-5-deoxy-n-ribofuranose	50
15.	N-Hydroxysuccinimide	60
16.	Dimethylacetylene di carboxylate	60

Pony

S. No.	Product Chemical name	Production Capacity (MTPA)
17.	DL-2,2-dimethylcyclopropane carboxylic acid	10
18.	ACETONIDE	132
19.	I-Pentanol	84
20.	Astaxanthin	60
21.	B-Carotene	150
22.	Beta-iodidine ethyl triphenyl phosphene bromide	380
23.	Lycopene	25
24.	Canthaxanthin	5
25.	APO Carotenol	25
26.	Lutein	50
	<b>Total</b>	<b>10483</b>

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on **04.03.2021 & 05.03.2021**. The Proposal of M/s Divis Laboratories Limited., is for Environmental Clearance for production of the bulk drug & Intermediates– 10483 TPM. This issue was earlier examined by the SEAC in its meeting held on 8<sup>th</sup> -11<sup>th</sup> December, 2020. MoEF&CC, GoI, New Delhi issued notification vide S.O. No. 1223(E), dated 27.03.2020 and MoEF&CC Office Memorandum dated 13.04.2020, wherein " *All proposals for projects or activities in respect of Active Pharmaceutical Ingredients (API), received up to the 30th September 2020, shall be appraised, as Category 'B2' projects provided that any subsequent amendment or expansion or change in product mix, after the 30th September 2020, shall be considered as per the provisions in force at that time.*" Further it is extended up to 30th March, 2021 vide S.O. No. 3636(E), dated 15.10.2020. The proposed project falls under Item 5(f) of the schedule of the EIA Notification 2006- Synthetic organic chemicals industry (dyes & dye intermediates & bulk drug and intermediates). The Committee noted that the PP has proposed the Bulk Drug & Intermediates manufacturing unit with production capacity: from 10483 TPM. The project proponent has submitted the EMP, PFR, Risk Assessment Reports. The Committee noted that earlier the issue was examined by the SEIAA, A.P., in its meeting held on 15.12.2020 and refer to SEAC to examine the proposal after receipt of the CRZ clearance. Now, the representative of the project proponent and their Consultant M/s. Ramky Enviro Services Pvt Ltd., have attended the meeting. The committee noted that the Project Proponent has submitted the land documents. The committee observed the land documents submitted by the PP is in compliance with the MoEF&CC Office Memorandum F.No. 22-76/2014-IA-III, dated 7<sup>th</sup> October, 2014. The committee noted that regarding CRZ clearance, the APCZMA vide letter No.233/CRZ/IND/2020 dated 04.02.2021, issued the No Objection Certificate (NOC) for the proposal for discharge of treated effluent 1727 KLD into sea through proposed pipeline at Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area, Kothapatnam Village, Kota Mandal, SPSR Nellore District, Andhra Pradesh. The Committee after examining the project proposal, presentations, MoEFCC' OMs, APCZMA recommendations and detailed deliberations **recommended for issue of Environmental Clearance to M/s Divis Laboratories Limited., for the proposed project to manufacture of Bulk Drug and intermediates for the production quantity - 10483 TPM and CRZ Clearance for the proposal to discharge of treated effluent - 1727 KLD into sea through a proposed pipeline.** The committee in the appraisal

report clearly stated that they have approved the Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **20.06.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC for production of **Bulk Drug and intermediates for production quantity - 10483 TPA** . The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

### **III a Part A. Special Conditions:**

1. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act,1972;
  - c. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
  - d. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
2. The industry shall comply with the provisions of CRZ Notification,2011 and its amendments thereof.
3. The industry shall segregate effluents into different streams i.e. High TDS and High COD, High COD and Low TDS, Low COD and High TDS, Low COD and Low TDS in case of the industry sending the effluent to CETP.
4. The industry shall implement monitoring of waste factors for different streams of effluent and solid waste.
5. The industry shall establish suitable scrubbing system in consultation with the APPCB.
6. The industry shall provide effective solvent recovery system.
7. The industry shall provide hazardous waste container (drums) cleaning/washing system (Container detoxification).
8. The industry shall provide flow meter to measure quantity of steam consumed for MEE system.
9. The industry shall provide magnetic tamper proof flow meters to measure quantity of different streams of effluents generated and routed through the treatment systems.
10. The industry shall provide steam stripping system to handle volatile matter in the effluents.
11. The industry shall send hazardous waste to the authorized cement industries/ TSDF/ authorized recyclers by properly maintaining the system.

### **Part B. Specific Conditions:**

#### **1) Air & Noise Environment:**

1. The emissions from the coal fired Boiler of capacity – 1 x 24 TPH shall be routed through cyclones separator followed by bag filters with the stack type and height fixed in consultation with the APPCB. Adequate stack height shall be provided for D.G. Sets - 5 x 1500 KVA, 4 x 1250 KVA, 1 x 1000 KVA, 1 x 320 KVA as per CPCB norms & for hazardous waste incinerator – 9.0 TPD.

2. The process emissions containing the HBr, HCl, NH<sub>3</sub>, HF, H<sub>2</sub>S and Mercaptans shall be routed through two stages scrubber system. The packing media in the scrubber is 25 mm poly propylene rings. Scrubbed liquid shall be treated and reused or subjected to MEE.
3. Strict measures shall be taken to control odour with appropriate odour abatement methods. Sub coolers for brine circulation shall be installed to reduce solvent evaporation losses into the atmosphere. All the solvent storage tanks shall be connected to vent condensers with chilled water circulation to minimize the solvent loss. The proponent shall install VOC meter in the plant to monitor
4. The solvents shall be recovered by installing fractional distillation columns. The recovered solvents shall be reused in the process or sold to recyclers authorized by APPCB. The volatile vapours generated during process shall be routed through condensers and the condensate shall be reused in the plant.
5. The area of the greenbelt shall not be less than 33% of the total area of the site. Greenbelt with tall growing trees shall be developed along the boundary of the site.
6. Fugitive emissions from storage tanks shall be avoided by providing air condensers.
7. The proponent should provide appropriate PPE to the persons working in the unit and suitable to their work place environment.
8. The proponent shall establish adequate number of air monitoring stations, including one online station, in consultation with the APPCB and take appropriate measures to ensure that the GLC shall comply with the NAAQM norms notified by MoEF&CC, GoI on 16.11.2009.
9. Measures shall be taken to comply with the provisions made under "Noise pollution (Regulation and control) amendment rules 2010 dated 11-01-2010 issued by MoEF.

#### **Water Environment:**

10. The total water requirement shall not exceed 3200 KLD (Fresh water – 2500 KLD & Recycled water – 700 KLD) which includes for Process - 810 KLD, Reactor and Floor Washings – 200 KLD, Boiler – 500 KLD, Cooling Tower - 700 KLD, RO / DM plant– 200 KLD, Domestic Needs – 100 KLD, Hostels - 170 KLD, & for Greenbelt – 520 KLD.

#### **Waste water generation:**

11. The total waste water generation is 2470 KLD, Out of that; 1002 KLD is from Process; Reactor and Floor Washings – 180 KLD, Boiler – 425 KLD, Cooling Tower - 420 KLD, RO / DM plant– 200 KLD, Domestic Needs – 90 KLD, Hostels - 153 KLD shall be treated effluent meeting sea discharge limits shall be disposed into sea through a dedicated marine outfall.
12. High COD & Low TDS shall be sent to incinerator / stripper, Low COD & Low TDS shall be sent to conventional ETP and the Low COD & High TDS effluents are routed to-MEE and rejects of MEE shall be sent to ATFD. High TDS & High COD effluents

shall be sent to Stripper with scrubber followed by MEE & ATFD, Stripper condensate shall be sent to authorized vendors/cement plants. The condensate of the MEE shall be sent to RO/ conventional ETP and treated along with LTDS & LCOD Effluents. The permeate from the RO plant shall be used in the plant and rejects to MEE/Conventional ETP. The domestic waste water shall be disposed into the septic tank followed by soak pit

13. The proponent shall provide separate storm water drains and harvest the rainwater from the rooftops to recharge the ground water.
14. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells in and around project area in consultation with the competent Ground Water Department. Data thus collected should be sent at regular intervals to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
15. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with GWB. Suitable measures should be taken for rainwater harvesting.
16. In case of Ground water usage, Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

#### **Solid Wastes:**

17. Hazardous waste generated from the industry such as organic residue, salts, spent solvents waste oils, used oils etc., shall be disposed as per the Hazardous and other Wastes (Management and Tran boundary movement) Rules, 2016 and its amendments thereof.
18. The Process residue – 11739 kg/day shall be sent to the authorized cement plants for co-processing/ incineration at onsite / TSDF; Process Salts - 1152 kg/day shall be sent to TSDF/ Authorized Vendors; ETP Sludge – 200 kg/day Shall be sent to TSDF for secured land filling; Multiple effect evaporation or forced evaporation salts – 13658 kg/day shall be sent to TSDF Authorized vendors; Incineration Ash – 75 kg/day shall be sent to TSDF; Containers & Container liners of Hazardous chemicals & hazardous Wastes - Container 2000 no's/month and Liners 5000 no's/ month shall be sent to outside agencies / authorized vendors after detoxification; Spent Carbon – 134 kg/day Shall be recovered within the premises / to authorized re processors or recyclers; Used oil/Waste lubricant oil - 100 Ltrs/month shall be sent to authorized re processors /recyclers; Spent Solvents - 200 kl/day Shall be sent to recovered within the premises / to authorized re processors or recyclers; Mixed spent Solvent - 40 kl/day Shall be sent to authorized agencies / for Co-incineration in cement industries; Spent acids - 187 kl/day Shall be sent to authorized agencies; Spent Catalysts - 200 kg/day Shall be sent to authorized re processors/ recyclers; Ash (fly and bottom) - 30 Tons/day Shall be given to Brick/Tile/Cement manufacturers.
19. The Organic and Inorganic solid wastes, Spent Carbon, process residues shall be sent to the authorized users or recyclers approved by the APPCB.

20. The proponent should strictly comply with the E-Waste Management Rules, 2016, and report compliance.

**Environment:**

1. The Project Proponent shall ensure that the transportation activity of the unit should not cause any inconvenience to the public and comply with the local norms, if any;
2. The project shall implement the commitments, if any, made in the public hearing;

**Part C: General Conditions:**

1. **This order is valid for 7 years.**
2. No further expansion, increase in production; or change in product mix or technologies/land use shall be made without prior approval of the SEIAA.
3. The project proponent shall submit the copies of the Environmental Clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
4. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
5. The Prior Environmental Clearance issued to this project along with the Approved Environmental Management Plan (EMP) and the Approved DPR should be uploaded in the project's web site and be made available in the public domain.
6. The PEC main contents be displayed on permanent boards at the main entry of the premises and at other prominent places.
7. The project proponent shall strictly adhere to its Environmental Policy approved by the SEIAA, and shall be made available in their web site.
8. A separate "Environmental Management Unit" (With a laboratory) shall be set up with all monitoring facilities.
9. A Separate Bank account need to be started for the budget allocated for the EMP and the amount committed should be deposited before the project obtains CFE/CFO as the case may be. The amounts allocated should not be diverted for any other purpose.
10. The funds earmarked for environmental protection measures (**Capital cost Rs.3050.0 Lakhs & Recurring cost of Rs.275.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.

11. The proponent before starting the operations, shall obtain all other mandatory clearances from respective departments, including the CFE and CFO from the APPCB.
12. The project proponent shall meticulously follow the Form-1/2 of the application; and approved EMP, for the purpose of all compliances.
13. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
14. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
15. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
16. Personnel working in dusty/polluted areas should be provided with protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
17. Occupational health check up program for the workers should be undertaken periodically. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
18. The project proponent shall submit Half-yearly reports on the status of compliance of the stipulated Environmental Clearance Conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, and A.P. Pollution Control Board.
19. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
20. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards, should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
21. SEIAA reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information upon which the project is appraised.

22. Concealing the factual data in the compliance reports, or failure to comply with any conditions mentioned above may result in withdrawal of the EC and attract action under the provisions of Environment (Protection) Act, 1986.
23. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further conditions from time to time, in the interest of environment protection.
24. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Sd/-  
**MEMBER SECRETARY,  
 SEIAA, A.P.**

Sd/-  
**MEMBER,  
 SEIAA, A.P.**

Sd/-  
**CHAIRMAN,  
 SEIAA, A.P.**

**To**

M/s. Divis Laboratories Limited.  
 Sri Madhusudhan Rao Divi, Director (Projects),  
 7-1-77/E/1/303, Divi Towers,  
 Dharam Karan Road, Hyderabad,  
 Telangana-500015.

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

//T.C.F.B.O//

  
**SENIOR ENVIRONMENTAL ENGINEER (EC)**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,**  
**Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.**

Website :www.pcb.ap.gov.in

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.258/APPCB/CFE/RO-NLR/HO/2020**

**Dt. 02.12.2021**

Sub: APPCB – CFE - **M/s. Divi's Laboratories Limited, Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam (V), Kota (M), SPSR Nellore District** - Consent for Establishment (CFE) of the Board under Sec.25 of Water (P & C of P) Act, 1974 and Under Sec.21 of Air (P & C of P) Act, 1981 - Issued - Reg.

Ref: 1) APPCB NOC dt.28.10.2020 for marine outfall to discharge treated effluents.  
 2) EC dt.28.06.2021 issued by SEIAA, A.P.  
 3) Industry's CFE application received through OCMMS on 02.11.2021.  
 4) R.O's inspection report dt.08.11.2021.  
 5) CFE Committee meeting held on 11.11.2021.  
 6) Proponent's mail dt.12.11.2021

1. In the reference 3<sup>rd</sup> cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to produce the following products with installed capacities as mentioned below, with a project cost of Rs.150.0 Crores.

S. No.	Name of the Products	Quantity (MTPA)
1.	1-6-methoxy-2-naphthylethanone	5000
2.	2-S - Acetoxy propionylchloride	72
3	ATIPA DICHLORIDE	300
4.	3- Hydroxy acetophenone	320
5.	p-methoxy phenyl acetic acid	780
6.	2-1-cyclohexenylethylamine	540
7.	Octamandalate	780
8	Dextromethorphan HBr	420
9.	4-4-chlorophenylcyclohexanecarboxylic acid	50
10.	Benzyladrinone HCl	500
11.	2n-butyl-4-chloro-5-formyl imidazole	300
12.	Z-L Valine	180
13	C10-Dialdehyde	150
14	1,2,3-Tri-O-Acetyl-5-deoxy-n-ribofuranose	50
15	N-Hydroxysuccinimide	60

16	Dimethylacetylene di carboxylate	60
17	DL-2,2-dimethylcyclopropane carboxylic acid	10
18	Acetonide	132
19	l-Pentanol	84
20	Astaxanthin	60
21	B-Carotene	150
22	Beta-iodidine ethyl triphenyl phosphene bromide	380
23	Lycopene	25
24	Canthaxanthin	5
25	APO Carotenol	25
26	Lutein	50
	<b>Total Production Capacity</b>	<b>10,483 MTPA</b>

2. As per the application, the above activity is to be located at **Survey No. 397, 401, 402, 403, 446, 676, 681, 682, 683, 700 to 709, Krishnapatnam Industrial Area (KIA), Kothapatnam (V), Kota (M), SPSR Nellore district** in an area of 81.74 Ha.
3. The above site was inspected by the Asst. Environmental Engineer, Regional Office, A.P Pollution Control Board, Nellore on 06.11.2021 and observed that the site is surrounded by
  - North** : Land belongs to M/s. Krishnapatnam Infratech Limited & RF.
  - South** : Village R&B road followed by Sandy Agriculture lands.
  - East** : Agriculture land and vacant sand dunes.
  - West** : Sandy Agriculture lands followed by Buckingham canal.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer and recommendations of the CFE Committee, hereby issues **CONSENT FOR ESTABLISHMENT** to the project under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to manufacture the products as mentioned at para (1) only.**
5. This Consent order issued is subject to the conditions mentioned in the Annexure.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 7 years from the date of issue.**

Encl: Annexure

**BATCHU  
SIVA  
PRASAD**

Digitally signed by BATCHU SIVA PRASAD  
DN: c=IN, o=AP Pollution Control Board, ou=APPCB,  
2.5.4.20=36debc995c3a2c3b66d9f7db0f12e726400fcb6ae4ea85534268cf688b7b64,  
postalCode=520010, st=Andhra Pradesh, cn=BATCHU SIVA PRASAD  
Date: 2021.12.02 15:22:06 +05'30'

**CHIEF ENVIRONMENTAL ENGINEER**

**To**

**M/s. Divi's Laboratories Limited,  
Divi Towers, 1-72/23(P)/DIVIS/303,  
Cyber Hills, Gachibowli,  
Hyderabad.  
sbalaji@divislabs.com**

Copy to: 1. The JCEE, Z.O: Vijayawada for information and necessary action.  
2. The EE, R.O: Nellore for information and necessary action.

### ANNEXURE

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec. 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trial runs.
2. The applicant shall provide separate energy meters for Effluent Treatment Plant (ETP) and Air pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The industry shall construct separate storm water drains and provide rain water harvesting structures. No effluents shall be discharged in to the storm water drains.

#### Water:

4. The source of water is Surface Water from Kandaleru reservoir supply, Bore wells and De-salination plant and the maximum permitted water consumption is as following:

S. No.	Purpose	Quantity (KLD)
1.	Process	810
2.	Reactor, Floor washings, scrubbers make up etc.	200
3.	RO / DM Plant	200
4.	Boiler	500
5	Cooling tower	700 ( Fresh 200 KLD + Recycled 500 KLD)
6	Domestic	100
7	Hostels	170
8	Green Belt	520( Fresh 320 KLD + Recycled 200 KLD)
<b>Total :</b>		<b>3200 KLD</b>

Fresh water – 2500 KLD, Recycled water – 700 KLD

Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned above.

5. The maximum waste water generation shall not exceed the following:

S. No.	Source	Quantity (KLD)
1.	Process (HTDS –57.07, LTDS –500.16, High COD -24.36, High TDS & High COD- 129.563, NaCl effluent – 100.83), AlCl <sub>3</sub> & H <sub>2</sub> SO <sub>4</sub> containing effluents -140.84 KLD, Recovery effluents- 49.14 KLD)	1002
2.	Reactor, Floor Washings, scrubbers etc	180
3.	RO/DM Plant	200
4.	Boiler	425
5.	Cooling Tower	420

6.	Domestic	90
7.	Hostels	153
	<b>Total</b>	<b>2470 KLD</b>

**Out of total effluent generation of 2470 KLD, 700 KLD recycled / reused, 1727 KLD Marine discharge.**

**Treatment & Disposal:**

Source of effluent	Treatment units	Mode of final disposal
HTDS - Process	MEE -13.5 KL/hr & ATFD - 3.5 KL/hr capacity	MEE condensate and ATFD condensate mixed with low TDS effluents
High COD – Process	Stripper - 15 KL/hr capacity	Stripper condensate to cement industries. Stripped off effluent to ETP.
HTDS & HCOD process	Stripper-15 KL/hr, MEE -13.5 KL/hr & ATFD- 3.5 KL /hr	MEE condensate and ATFD condensate mixed with low TDS effluents for further treatment in ETP.
LTDS – Process, washings, scrubber water	ETP of 1200 KLD capacity consists of Oil & Grease traps, Equalization cum neutralization tanks, Primary settling tanks, Aeration tanks, Settling tanks, Sludge drying beds, Temporary storage tanks, Guard ponds (6nos. x 800 KL)	The treated waste water proposed to discharge into the sea through marine outfall.
LTDS (Boiler blow down, Cooling town blow down & DM plant/ Raw RO plant reject) + condensate from MEE, ATFD		
NaCl stream effluents	to Neutralize	The Neutralized NaCl effluents proposed to discharge into the sea through marine outfall.
Domestic	Two STPs of capacity 250 KLD each	To utilize for greenbelt development after treatment in STPs

6. The treatment system consisting of stripper, MEE, ATFD system with condenser and Biological ETP, RO plant shall be installed and commissioned. All the units of the treatment system shall be impervious to prevent ground water pollution. The units of treatment system shall be constructed above the ground level.

Effluents shall not be discharged on land or into any water bodies or aquifers under any circumstances.

7. The industry shall provide digital flow meters with totalisers at the inlet and outlet of Stripper, MEE and ETP.

8. The industry shall install online real time monitoring system along with web camera facilities as per the directions of CPCB. The industry shall connect them to APPCB / CPCB websites as per CPCB directions.
9. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. All pipe valves, sewers, drains shall be leak proof.
10. The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately.
11. The industry shall provide tank in tank system for effluent collection at production blocks. Free board shall be maintained in the tanks to prevent spillages.
12. The industry shall construct rain water runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.

**Air:**

13. The Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

S. No.	Details of Stack	Stack 1	Stack-2	Stack-3	Stack-4	Stack-5
a)	Attached to:	Boilers	DG Set	DG Set	DG Set	DG Set
b)	Capacity	2 x 24.0 TPH (One stand by)	5x 1500 KVA	4 x1250 KVA	1x 1000 KVA	1X320 KVA
c)	Name of the Fuel :	Coal – 120 TPD	Diesel	Diesel	Diesel	Diesel
d)	Stack height above ground	30m Common stack	30 m each	30m each	30m	7m
e)	Air Pollution Control Equipment:	ESP	Acoustic enclosure	Acoustic enclosure	Acoustic enclosure	Acoustic enclosure

Note: The industry vide mail dt. 12.11.2021 had informed that out of 2 x 24 TPH boilers, one is stand-by. The proposal of incinerator is dropped.

14. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.
15. The industry shall provide the monitoring system to all the stacks / vents in the plant. Regular monitoring shall be carried out and report shall be submitted to the Regional officer.

16. The industry shall provide multi-stage scrubbers to the process vents to control the process emissions. The industry shall provide online pH measuring facility with auto recording system to the scrubbers provided to treat the process emissions.
17. The industry shall provide VOC monitoring system with auto recording facility.
18. The industry shall implement adequate measures to control all fugitive emissions from the plant.
19. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoEF, GoI vide notification No. GSR. 826 (E), dated. 16.11.2009 during construction and regular operational phase of the project at the periphery.

The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time.

20. The proponent shall not use or generate odour causing substances or Mercaptans and cause odour nuisance in the surroundings.
21. The industry shall send the used / spent solvents to the recyclers (or) process them at their own solvent recovery facility within the premises.
22. The evaporation losses in solvents shall be controlled by taking the following measures:
  - i) Chilled brine circulation shall be carried out to effectively reduce the solvent losses into the atmosphere.
  - ii) Transfer of solvents shall be done by using pumps instead of manual handling.
  - iii) Closed centrifuges shall be used to reduce solvent losses.
  - iv) All the solvent storage tanks shall be connected with vent condensers to prevent solvent vapours.
  - v) The reactor vents shall be connected with primary & secondary condensers to prevent escaping of solvent vapour emissions into atmosphere.

#### **Solid Waste:**

23. The industry shall comply with the following for disposal of Solid wastes:

<b>S. No.</b>	<b>Name of solid waste</b>	<b>Quantity</b>	<b>Method of disposal</b>
1.	Process Residues	11,739 kg/day	To the authorized Cement industries for co-processing (or) TSDF for incineration
2.	Spent Carbon	134 kg/day	

3.	Spent Solvents	200 KL /day	Recovery within the premises / to authorised agency for recovery.
4.	Mixed Spent Solvents	40 KL/day	To authorized recovery units / Authorized cement plant for co-processing.
5.	Spent acid	187 KL/day	To authorized agencies.
6.	Spent Catalyst	200 kg/day	To the Supplier for recovery
7.	Containers & Container Liners of Hazardous chemicals & Hazardous wastes.	Containers – 2000 Nos./month Liners – 5000 kg/month	To authorized agencies, after complete detoxification for re-use/ recycle.
8.	Used Oil / Waste Lubrication Oil	100 Ltrs/month	Used as lubricant within the premises / to authorized Re-processors / Recyclers / to the Cement industries for co-processing.
9.	Multiple effect evaporation salts	13,658 kg/day	TSDf for secured land fill / authorized pre-processing units / cement industries for co-processing.
10.	ETP Sludge	200 kg/day	
11.	Process salts	1152 kg/day	
12.	Incineration ash	75 kg/day	
13.	Boiler Ash (Fly & bottom) (Non haz waste )	30 TPD	To Brick Manufacturers.
14.	Insulation waste	1 TPD	Sent to authorized agencies / TSDf / Cement Industries

24. The proponent shall place the chemical drums and / or any drums in a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collection system. The industry shall provide containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
25. The following rules and regulations notified by the MoEF&CC, GoI shall be implemented.
- Regulation of Persistent Organic Pollutants Rules, 2018.
  - Hazardous waste and other wastes (Management and Transboundary Movement) Rules, 2016.
  - Plastic Waste Management Rules, 2016.
  - Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989
  - Fly Ash Notification, 2016.
  - Batteries (Management & Handling) Rules, 2010.
  - E-Waste (Management) Rules, 2016.
  - Construction and Demolition waste Management Rules, 2016.
  - Solid Waste Management Rules, 2016.

**Other Conditions:**

26. This order is issued subject to cases / appeals pending in any Court of law / NGT.
27. The A.P. Pollution Control Board already formulated the Standard Operating Procedures (SOPs) for monitoring of Marine outfall systems in the state. The industry shall comply with those SOPs.
28. The proposed area is sandy soil with high permeability. The industry shall take all precautionary measures to avoid spillage of chemicals. The industry shall handle all solvents, chemicals and effluents with due care. The industry shall provide clay layer of about 3 feet thickness at all chemical handling areas and ETP area to prevent contamination of groundwater, in case of any spillages.
29. The industry shall construct all ETP units above ground level, keeping in view soil conditions of the proposed area.
30. Yammadineplem village is located at a distance of about 200 m from the proposed project site. Hence, the industry shall take all preventive measures to control VOCs, such as multi-stage scrubbers & multi-stage condensers to the reactors; multi-stage scrubber to the spray dryer; hood with scrubber to the effluent collection tanks; condenses to all solvent storage tanks and closed conduits for conveyance of effluent. The industry shall plant more trees towards village side.
31. As per the EC order dt.28.06.2021, the industry was permitted to install 1 x 24 TPH coal fired boiler. But, now the industry proposed to install 2 x 24 TPH boilers, of which one boiler would be stand-by. The proponent shall obtain EC (Amendment) to that extent before applying for CFO of the Board.
32. The industry shall comply with all the conditions stipulated in the EC dt.28.06.2021 issued by SEIAA, A.P.
33. "The industry shall comply with the industry specific standards with respect to process emissions stipulated by the MoEF & CC, Gol, New Delhi from time to time."

<b>S. No.</b>	<b>Details of process emissions</b>	<b>Emission Control system</b>	<b>Emission Standard</b>
1.	HCl	Multi stage water scrubbers and alkali scrubbers in series.	35 mg/Nm <sup>3</sup>
2.	NH <sub>3</sub>		30 mg/Nm <sup>3</sup>
3.	Sulphuric acid mist		50 mg/Nm <sup>3</sup>
4.	Chlorine		15 mg/Nm <sup>3</sup>

34. The industry shall display online data outside the main factory gate on quantity and nature of hazardous chemicals being used in the plant, water & air emissions and solid waste generated within the factory premises, as per Hon'ble Supreme Court order.

35. **The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety certificate at concerned Regional Office, APPCB.**
36. **The industry shall submit a copy of the NOC issued by the Andhra Pradesh State Disaster Response and Fire Service Dept., (APSDRFSD) at concerned Regional Office, APPCB.**
37. **The industry shall submit risk assessment report covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.**
38. **The industry shall obtain PESO clearance & policy under PLI Act before applying for CFO of the Board.**
39. The industry shall inventorize the storage quantities of hazardous chemicals (raw materials), products, as per the hazard nature of reactivity / toxicity / flammability / explosive stored/handling in the premises as defined in the Management of Storage, Import of Hazardous Chemicals (MSIHC) Rules, 1989 and the details shall be furnished to the Factories Department and to the Regional Office, APPCB on monthly basis duly certifying the same.
40. The industry shall identify major accident hazard chemicals & list out the hazardous chemicals endangered to human health & environment and the details shall be furnished to the Factories Department and to the Regional Office, APPCB time to time duly certifying the same by the industry. Further the industry shall extend training to the working personnels while handling hazardous chemicals for prevention of accidents and necessary antidotes to ensure the safety, as per the MSIHC Rules, 1989.
41. The industry shall carryout calibration of safety equipments and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
42. **The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh. The HPC report is available at [www.ap.gov.in](http://www.ap.gov.in).**
43. The industry shall utilize DG power for captive consumption only & power shall not be supplied to grid and shall follow the amendments issued by MoEF & CC/CPCB from time to time on DG sets in respect of conditions & standards.

44. Green belt shall be developed all along the boundary & vacant spaces with tall growing trees with good canopy and it shall not be less than 33% of the total area.
45. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Regional Office and Zonal Office of the Board.
46. The industry shall submit compliance to the conditions stipulated in the EC and CFE orders to the concerned Regional Officer of APPCB every six months and shall upload the same at APPCB website viz.,  
[https://pcb.ap.gov.in/UI/Submission\\_Compliance\\_of\\_EC\\_CFE\\_CFO\\_Direction.aspx](https://pcb.ap.gov.in/UI/Submission_Compliance_of_EC_CFE_CFO_Direction.aspx).
47. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
48. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to revoke the order, to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions.
49. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules, 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**BATCHU  
SIVA  
PRASAD**

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**CHIEF ENVIRONMENTAL ENGINEER**

**To**

**M/s. Divi's Laboratories Limited,  
Divi Towers, 1-72/23(P)/DIVIS/303,  
Cyber Hills, Gachibowli,  
Hyderabad.**

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**STANDARD OPERATING PROCEDURES (SOPs) FOR MONITORING  
MARINE OUTFALLS IN THE STATE**

The Spl C.S, FFS&T, GoAP, during the review of marine monitoring in the meeting held on 22/08/2019 instructed for strict and **transparent procedure** for the supervision and data collection on marine outfall discharges from the industries and CETPs. Accordingly, this issue was examined at ZO: Visakhapatnam level and a report was submitted to the Head Office. This issue was further examined at Head Office and evolved the following protocol to be followed and recommendations to be implemented for effective monitoring of marine outfall system:

**Additional measures suggested with technological intervention for transparent discharge treated effluents through marine outfalls:**

- i. At present, the marine outfall pipelines within the premises of the industry are laid below the ground level. This is causing a doubt whether there are any by-pass pipelines connecting to marine outfall, below the ground level. In order to overcome above doubts, the existing pipelines shall be laid in a **masonry / RCC open trench** or above ground level within the factory premises up to the boundary. **This shall be completed within 15 days.**
- ii. **Scanning and detection of pipelines:**  
  
Pipeline detection techniques may be adopted to check the presence of illegal pipeline / by pass pipelines. If required, a competent agency in this field may be hired to detect the illegal pipelines / by pass pipelines below the ground level.
- iii. The existing cameras provided are focusing on flow meter only and the same is connected to CPCB / APPCB websites. The online cameras for guard ponds and entire ETP shall be provided for continuous monitoring of operation of the ETPs, guard ponds and the marine outfall disposal system. The RO: Visakhapatnam / the SEE, ZO: Visakhapatnam shall monitor the marine outfalls continuously through online system. The JCEE, ZO: Visakhapatnam and Environment monitoring cell in the Head Office shall randomly monitor the ETPs and marine outfalls. **The online cameras shall be installed in 30 days.**
- iv. The industries have installed tap off points to monitor the parameters of the treated effluents for TOC and COD, online, continuously. In that sampling system some of the industries are collecting the treated effluents into an open trough and monitoring the parameters TOC and COD with the sensors. There is a chance that the effluent being monitored in the trough is diluted with fresh water. This results in change in the readings of the online parameters. Hence, the open trough shall be removed. The sensor / probe shall be installed in the tap of pipeline only to obtain representative values of the parameters. **This activity shall be completed within 30 days.**
- v. Visible level indicators shall be provided by the industries at all guard ponds **within one week.**
- vi. The existing Mobile laboratory shall be upgraded with the facilities to do random analysis for core parameters viz., pH, COD and TSS in the field itself, **within 30 days.** Sri B. V. Prasad, JSO at Head Office shall take necessary action in this regard.

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- vii. The IT cell at Head Office shall ensure to provide adequate capacity (for 15 to 30 days) to store the videos recorded through online cameras **within 15 days**.

viii. **Displaying information in the public domain:**

The analysis reports of the samples collected for marine outfall monitoring shall be kept in the website of APPCB in the public domain.

ix. **Online monitoring tool / App:**

The IT section at Head Office and Environment monitoring cell shall develop an online monitoring tool / dash board / an App to display all the activities mentioned in the SOPs i.e., date, name of the industry, names of the staff in the monitoring team, operation of online digital cameras from the offices of APPCB to know the operational status of ETPs and Marine outfalls, display of analysis reports etc., on a real time basis and also to take out monthly / half yearly reports.

**I. Administrative Protocol:**

**a. Allotment of duties for supervision of marine discharges:**

The JCEE, Zonal office, Visakhapatnam allots duties for each schedule. The team shall consist of the following:

- i. Regular employee (JSO or AEE) shall be in the team in all the days of monitoring / marine discharge.
- ii. In addition to above, out sourcing AEE, Analyst and Field asst., shall be there in all the teams, on all days of monitoring.

**b. Hiring of Vehicles and provision of accessories for sample collection :**

AEE – III, ZO, Visakhapatnam shall co-ordinate for hiring of vehicles and procurement of accessories for sample collection under intimation to the EE, ZO.

**c. Day to day administrative monitoring:**

The SEE shall monitor field activity on day to day basis during schedules. The EE and AEE –III shall compile the data pertaining to each schedule and submit to the JCEE through SEE.

**d. Control of keys of the locks:**

- 2 sets of keys, each shall be in the custody of the SEE and EE, ZO. Remaining sets of keys shall be kept in the custody of JCEE, ZO: Visakhapatnam.

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**II. Protocol for Field Supervision of Marine Discharge in the industries / CETPs :**

- a. Regular staff shall be the team leader and co-ordinate the activities pertaining to supervision of marine discharge, data collection, compilation of photos, submission of samples at Zonal Laboratory and submit detailed report within 24 hours.
- b. The team leader shall inform / contact EE, ZO or SEE, ZO for any clarification and reporting of any emergency event which needs to be addressed immediately.
- c. The staff (Regular & Outsourcing) shall not be absent to duty without prior approval of the SEE, ZO: Visakhapatnam.
- d. The outsourcing employees allotted duties shall be present at the discharge point throughout the discharge time.
- e. The on duty regular staff shall collect the samples from the guard ponds before starting the discharge and on the 2<sup>nd</sup> day /3<sup>rd</sup> day also, if required.
- f. All the keys with the team shall be deposited in the Zonal office after completion of the marine outfall monitoring duty on the particular day.
- g. The regular staff shall ensure that all the details shall be filled in the sample submission form and shall be forwarded through whatsapp after completion of the discharge and also updated in the on line monitoring tool / App.
- h. The staff carrying out the monitoring shall take the photographs at the following locations before starting the monitoring and in the lunch time and shall forward the same to the SEE and EE of Zonal office through whatsapp / online monitoring tool / App.
  - Guard pond for which the discharge is permitted.
  - Level indicators in the guard pond.
  - While collecting samples from the guard ponds which are filled with treated effluent and ready for next schedule of discharge.
  - Photos of the seal put on the sample cans after sample collection.
  - TOC and COD analyzer with readings.
  - Flow meters ensuring visibility of the totalizer reading in the flow meter
  - Aerial photograph of ETP and guard ponds by drones.
- i. The photographs shall be taken for the following after completing the discharge into marine outfall.
  - Level indicators in the guard pond.
  - All the seals for inlets of the guard ponds and marine pipe line after closing the discharge.

The photos of level indicator shall be taken on the 2<sup>nd</sup> and 3<sup>rd</sup> day also, if applicable, as mentioned above.

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### III. Protocol for sample collection and Analysis :

- a. The samples from the guard ponds and the ETP outlet shall be collected by the regular staff only on all days of the schedule.
- b. The collected samples shall be sealed. The responsibility of safe custody of the samples collected is on the regular officer on duty till their submission to Zonal laboratory. The sealed samples shall be kept in the Refrigerator provided at the Zonal Laboratory.
- c. Samples along with required data sheet duly filled in shall be handed over by the regular staff to the JSO – I, Zonal Laboratory: Visakhapatnam.
- d. The JSO – I, Zonal Laboratory: Visakhapatnam shall ensure coding of samples and allotment coded samples to the analyst.
- e. The JSO – I, Zonal Laboratory: Visakhapatnam shall ensure that the core parameters i.e. pH, COD, and TSS are analysed and reports are submitted to JCEE, ZO, Visakhapatnam immediately. The analysis of the other parameters of CFO orders shall be completed and report shall be submitted within 5 days.
- f. The JSO – I, Zonal Laboratory: Visakhapatnam shall submit the graphical presentation of sample analysis reports at the time of submission of analysis reports.
- g. Sri B.V. Prasad, JSO at Head Office shall take necessary steps to upgrade the existing mobile laboratory to install TOC analyzer **within 30 days**.
- h. Mobile lab services may be arranged so that samples are analysed and report is generated on the spot. **[Sri B.V. Prasad to prepare action plan in a week]**

### IV. Initiation of follow up action :

The AEE – III shall initiate file proceedings for taking up follow up action on the issues highlighted in the schedule, prepare Monthly reports and comparative graphical presentation of the data received from the Laboratory, by 5<sup>th</sup> of every successive month.

### V. Calibration of online equipment:

The Zonal office shall depute special teams for inspection and verification of Online Continuous Effluent Monitoring Systems (OCEMS) once in a month for all the industries for calibration.

### VI. Random Checks:

The ZO shall depute senior officers to carryout surprise inspections for verification and collection of samples to cross check the veracity of samples being collected by the teams.

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- VII. National Institute of Oceanography (NIO)** shall be hired for monthly Coastal monitoring. The SOPs evaluated by the Board may be audited by a team consists of professor from Andhra University, Department of Oceanography and a representative from NIO, periodically to know the effectiveness of SOPs implementation. The JCEE, ZO: Visakhapatnam shall take necessary action in this regard.
- VIII.** Industries shall display the data of marine outfall i.e., quantity of treated effluent discharged through marine outfall, pH, suspended solids (SS) and COD values on a board installed beside the main gate.

The JCEE, ZO: Visakhapatnam shall maintain the photographs of existing ETPs, marine outfalls, Flow meters within the premises of the industries. Photographs of ETPs, marine outfalls, Flow meters shall be taken after completion of above mentioned modifications.

Any deviation from the above protocol will be viewed seriously. The JCEE, ZO: Visakhapatnam shall initiate necessary action in the matter against defaulting staff. The JCEE, ZO: Visakhapatnam is overall in charge for the above monitoring activity.

Bandla Siva  
Sankar Prasad

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**CHAIRMAN**